



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Habeas Corpus Petition No. 333/2022

Premvati Meena W/o Jagdish Prasad Meena & Anr.

----Petitioners

Versus

State Of Rajasthan & Ors.

----Respondents

For Petitioner(s) : Mr. Mohit Balwada
Ms Bhavana Choudhary
For Respondent(s) : Mr. N.S. Gurjar, Assistant Govt.
Advocate

**HON'BLE MR. JUSTICE PANKAJ BHANDARI
HON'BLE MR. JUSTICE SAMEER JAIN**

Order

01/11/2022

1. Petitioners have preferred this habeas corpus petition for release of their grandson who is aged 5 years and 9 months.
2. His primary contentions is that corpus in question is being continuously pushed towards malnutrition by her mother on account of her limited meals.
3. The present petition is filed under Article 226 read with Article 21 of Constitution of India.
4. Considering the facts of the case, we deem it proper to direct the petitioner to deposit a demand draft/cheque of Rs.50,000/- drawn in favour of Registrar (General) Rajasthan High Court, Jaipur Bench, Jaipur with the Registrar (Judicial) as cost towards litigation in the name of respondent No.5-Mother.
5. Issue notice to the respondents.



6. Learned Assistant Govt. Advocate accepts notice on behalf of respondent Nos.1 to 4.

7 Counsel for the petitioner is directed to supply copy of the petition alongwith receipt of the deposit of amount in the office of learned Assistant Govt. Advocate.

8. On depositing of the amount, notices be issued to respondent No.5.

9. List this matter on 21.11.2022.

(SAMEER JAIN),J

(PANKAJ BHANDARI),J

HEENA/35



सत्यमेव जयते